

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

**Item No. 209  
IB-2424/ND/2019**

**IN THE MATTER OF:  
M/s. Sab Impact Solutions**

**...PETITIONER**

**Vs.**

**M/s. Excel HI-Tech Pvt. Ltd.  
...RESPONDENT**

**Section  
Under Section 9 of IBC**

**Order delivered on 12.04.2021  
(Virtual Hearing/Physical Hearing)**

**Coram:  
DR. P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)  
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Applicant  
For the Respondent/Corporate-debtor**

**:Ms. Ishita Sharma, Advocate.  
:Mr. Vidya, Advocate.**

**ORDER**

**IA No. 1525 of 2021**

This is an application for the operational creditor under Rule 11 of NCLT Rules 2016 for withdrawal of the revival application and contempt petition No. 5 of 2021 in CP (IB) No. 2424/ND of 2019. It transpires that the revival application No. 3677 of 2020 and contempt petition No. 5 of 2020 in the CP (IB) No. 2424/ND of 2019 is pending before the Hon'ble Tribunal. Ld. counsel for the operational creditor has submitted that his client likes to withdraw his application. In view of the settlement deed executed between the parties settling the amount and the same is recovered by the operational creditor. Therefore, the application is allowed and withdrawal of revival of application No. 3677 of 2020 and the contempt application No. 5 of 2020 in CP (IB) No. 2424/ND of 2019 are **dismissed as withdrawn** in terms of Rule 8 of Insolvency & Bankruptcy (Application to

(Annu)



Adjudicating Authority) Rules read with Rule 11 of NCLT Rules 2016. The case folders may be sent to the record room. The main petition also stands withdrawn.



**(V.K. Subburaj)**  
**Member (T)**



**(P.S.N. Prasad)**  
**Member (J)**

(Annu)